

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

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Commercial Complex(BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 23 JAN 1986

APPLICATION NOS. 1580 TO 1585, 1614 TO 1621,  
1810 AND 1875/86(F)

Applicants

Shri T.K. Pandarish & 15 Ors

v/s

The Regional Director, ESI Corporation,  
Bangalore & another

To

1. Shri T.K. Pandarish  
Head Clerk  
ESI Corporation  
Regional Office  
No. 10, Binny Fields  
Bangalore - 560 023
2. Shri V. Ramachandra Rao  
Head Clerk  
ESI Local Office  
Sriramapuram  
Bangalore - 560 021
3. Shri T.R. Santhanasundaram  
Head Clerk  
ESI Corporation Local Office  
Nagappa Block  
Bangalore - 560 021  
Binny Fields - 560 023
4. Shri S. Ramachandran  
Head Clerk  
ESI Regional Office  
No. 10, Binny Fields  
Bangalore - 560 023
5. Shri N.S. Seetharam  
Manager  
ESI Local Office  
Tilak Nagar  
Guntakal - 515 801  
Andhra Pradesh

Respondents

6. Shri N. Jagadekaveera  
Head Clerk  
ESI Local Office  
Shivajinagar  
Bangalore - 560 001
7. Shri S.S. Kumaran  
Head Clerk  
ESI Corporation Regional Office  
No. 10, Binny Fields  
Bangalore - 560 023
8. Shri K.R. Subbaraman  
Head Clerk  
ESI Corporation Local Office  
Malleswaram West  
Bangalore - 560 055
9. Shri S. Sreedhara  
Head Clerk  
ESI Corporation Regional Office  
No. 10, Binny Fields  
Bangalore - 560 023
10. Shri E. Natarajan  
Head Clerk  
ESI Corporation Regional Office  
No. 10, Binny Fields  
Bangalore - 560 023
11. Shri P. Kunhiraman  
Head Clerk  
ESI Corporation Regional Office  
No. 10, Binny Fields  
Bangalore - 560 023

6. N.Jagadekaveera  
S/o Late A.Nagesh Rao  
Head Clerk, ESI Local Office,  
Shivajinagar, Bangalore-1.      Applicant in A.1585/88

7. S.S.Kumaran  
48 years,  
Head Clerk, Regional Office,  
ESIC, Bangalore-560 023      -do-      A.1614/88

8. K.R.Subraman, 55 years,  
Head Clerk, Local Office,  
ESIC, Malleswaram West,  
Bangalore-55.      -do-      A.1615/88

9. S.Sreedhara  
52 years, S/o G.Sampangi Naidu,  
Head Clerk, Regional Office,  
ESIC, Bangalore-23.      -do-      A.1616/88

10. E.Nataraajan,  
48 years,  
S/o K.Ellappa,  
Head Clerk,  
Regional Office,  
ESIC, Bangalore-23.      -do-      A.1617/88

11. P.Kunhireman  
47 years,  
S/o P.Ramankutty Guptan  
Head Clerk,  
RO of ESIC, Bangalore-23.      -do-      A.1618/88

12. M.B.Tanksali  
56 years, S/o Bhim Rao,  
Manager Lo.  
ESIC, Bijapur      ..      -do-      A.1619/88

13. V.Gundu Rao,  
49 years,  
S/o B.V.Naranappa,  
Manager, Local Office of ESIC,  
Dherwad.      ..      -do-      A.1620/88

14. M.Narayanaswamy,  
52 years, S/o Muniswamy,  
Manager, LO of ESIC,  
Nanjangud.      ..      -do-      A.1621/88

15. Smt. B. K. Seetha  
W/o K. N. Daserathi,  
Manager, ESI Local Office,  
Rajajinagar,  
Mallewarem, Bangalore-560 003. Applicant in A.1810/88

16. S. Sharmanna S/o S. V. Subba Rao  
Manager, Local Office (Harihara II)  
ESI Corporation, HARIHARA.  
Dagangere Tq. -do- A.1811/88

(Shri V. Narasimha Holla, Advocate for applicants  
in Applications Nos. 1580 to 1585/88 and  
1810 and 1875 of 1988.

" S. K. Srinivasan, Advocate for the applicants  
in Application Nos. 1614 to 1621/88.)

-vs.-

1. The Regional Director  
Employees State Insurance Corporation  
ESIC Building, No.10 Binny Fields,  
Bangalore-560 023.

2. The Director General  
Employees State Insurance Corporation  
ESIC Building, Kotla Road,  
NEW DELHI-110 002. ..

Respondents  
in all the  
applications.

(By Shri M. Papanna, Counsel for Respondents)

These applications coming on for hearing  
this day, the Hon'ble Member (A), made the following:

ORDER

These are in all 16 applications, filed under  
Section 19 of the Administrative Tribunals Act, 1985,  
wherein the main prayer is, to direct the respondents (R)



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to

to fix the pay of the applicants (A), in the post of Head Clerk ('HC' for short) under Fundamental Rule ('FR' for short) 22-C, with reference to the pay last drawn by them, in the pay scale of the post of Upper Division Clerk In-charge ('UDC I/c' for short, as distinguished from 'UDC' i.e., Upper Division Clerk) with retrospective effect and to grant them all consequential relief, inclusive of arrears of pay.

2. Shri Narasimha Holla, learned Counsel, appears for the applicants in Applications Nos. 1580 to 1585, 1810 and 1875 of 1988, which for ease of reference, shall be designated as the 'Ist Set', while Shri S.K. Srinivasan, learned Counsel, appears for the applicants in Applications Nos. 1614 to 1621, which for like reason, shall be designated as the 'IInd Set'. Shri M. Papanna, learned Counsel appears for all the respondents, in both the Ist and the IInd Sets of applications.

3. Since both the sets of applications are alike, in point of facts and law, they are heard together and are dealt with by a common order.

4. The background to these cases is succinctly brought out, by the following tabular statement, furnishing the relevant details of the service curriculum vitae, of the various applicants (designated by their

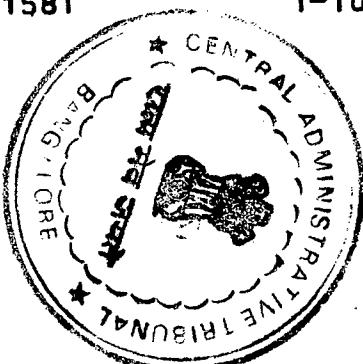
respective

respective Application Nos. to facilitate reference) as based on the date furnished by the respondents:

Applica- tion No.	Date of appointment to the posts of:			Pay(Rs)p.m. imme- diately prior to promotion as HC in the post of U.D.C. ----- U.D.C. (deemed) (In-charge)		Fixation of pay(Rs)p.m. in the post of HC or its equi- valent.			
	U.D.C. (Regu- lar)	U.D.C. I/c.	H.C. or its equivalent.	Original Date	Pay	Revised Date	Pay		
1	2	3	4	5	6	7	8	9	10

I. THE 1st SET

1580	23.10.69	26.3.79 to 21.9.79	24.9.1979	428/-	455/-	24-9-79	455/-	22-7-81	455/-
1581	1-10-66	11.10.76 ) to 30.10.76 ) 24.11.76 ) to 10-4-77 ) 2-5-77 ) to 6.10.77 ) 17.4.78	25-1-79	452/-	470/-	23-3-79	470	22.3.84	470/-
1582	9.11.70	22.9.79	7-7-80	428/-	440/-	17-7-80	440/-	6.8.80	455/-
1583	9.11.70	15.5.79	10.9.79	428/-	455/-	-	455/-	27-4-81	455/-
1584	12.7.65	14.2.73 to 15.8.73 31.8.73 to 10.6.75	16.8.73 to 30.8.73 11.6.75 to 30.8.75	404/-	425/-	22.8.78	425/-		
				416/-	455/-	22.8.78	455/-		.....6



1	2	3	4	5	6	7	8	9	10
		31.8.75 to 9.5.76	10.5.76	428	455	22.8.78	470	23.11.82	455+ 15PP.
1585	9.11.70	30.8.79 to 2.10.79	3.10.79 to 4.1.81	416	440	3.10.79	440	1.8.80	440
		.	1.5.81	440	-	9-6-81	455	?	455
1810	6.10.66	7.7.78 to 31.7.78	25.5.78 31.7.78	416 416	- 440	25.5.78 30.9.78	440 440	17.6.81	440
1875	1.10.66	19.10.70 to 3.1.71 5.5.75 to 11.6.78	12.6.78	452	485	22.8.78	485	17.8.84	470+ 15PP.

II. THE IIInd SET.

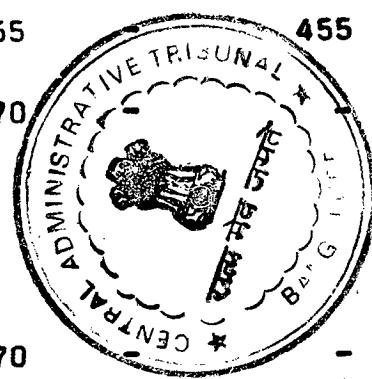
1614	15.4.60	15.1.79	15-2-80 16.2.83	452* 488	440 -	16.3.81 10.3.83	470 515	- -	- -
(*Penalty of stoppage of 2 increments due, imposed on 1.2.77 & 1.2.78)									
1615	20.2.67	13.6.78 to 6.7.78 1.8.78 ..	1-7-79	452	455	1.7.79	455	13.12.82	470

1	2	3	4	5	6	7	8	9	10
1616	3-2-67	20-5-78	13-3-79	440	455	23.3.79	455	17.6.81	455
1617	15.12.68	11.4.77 to 20.3.79	1.7.79	428	455	3.1.83	455	1981	455
1618	9.11.70	22.8.79	3.10.79	428	455	3.10.79	455	1982	455
1619	2.12.66	2.5.78	26.3.79	476	485	17.4.79	485	6.8.80	500
1620	9.11.70	16.8.79	10.9.79	428	455	5.9.79	455		455
		-	24-2-81	440	-	11-3-81	470		
1621	1.10.66	10.5.76 to 11.6.76							
		4.1.78	12.1.79	452	470	3.2.79	470		

NB: (i) 'PP' means "Personal pay"

(ii) The details of the period intervening between promotion, from the post of UDC I/c (or in some cases, from that of UDC) to that of HC or the posts equivalent thereto, are not furnished, these minutiae being unnecessary. This period is said to cover events such as: leave, joining time, transit period etc.

(iii) There are some gaps/disparities here and there, in the data furnished by the respondents, which would have to be filled in/resolved if need be, at the time of compliance with the decisions in these cases.



5. The applicants are all serving in the Employees' State Insurance Corporation, Karnataka Region(ESIC(K), for short) under R-1.

6. According to the recommendations of the IIIrd Central Pay Commission, the pay scales of the employees in the Employees' State Insurance Corporation, came to be revised, with effect from 1-1-1973. The comparative pay scales of the respective posts before and after revision, were as follows:

S.No.	Category of post.	Pay Scale(Rs.)	
		Prior to 1.1.1973	After 1.1.1973
(1)	(2)	(3)	(4)
(i)	U.D.C.	130-5-160-8-200 EB-8-256-EB-8- 280.	330-10-380-EB-12- 500-EB-15-560.
(ii)	UDC I/c	130-5-160-8-200 EB-8-256-EB-8- 280-10-300-Plus Charge Allowance of Rs.25/- per mensem.	425-12-530-EB-15- 560-20-600.
(iii)	HC or Assis- tant or Inspector or Manager Gr. III.	210-10-290-15- 320-EB-15-435.	425-15-500-EB-15- 560-20-700.

NB: Consequent to revision of the pay scales the Charge Allowance of Rs.25/- per mensem came to be discontinued.

7. Some of the applicants are said to have been promoted to the posts of Assistant, Insurance <sup>4</sup>Inspectors or Manager Grade III (eg. A.No.1583) from

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that of UDC or UDC I/c. All these three posts, are said to be identical, in the time-scale of pay, with that of HC viz., Rs.425-15-500-EB-15-560-20-700 (Revised). All these four categories of posts, which are the terminal posts of promotion, in the cases before me, in which the applicants contend, that their pay has not been correctly fixed under FR 22-C, will be designated as a class, as the Terminal Post ('TP' for short) for the sake of correct connotation.

8. The applicants claim, that their pay on promotion to the post in the TP, from the post of UDC I/c, ought to have been fixed, in accordance with FR 22-C, with reference to the pay ~~that~~ drawn in the post of UDC I/c and not in that of UDC, which was a stage lower. They allege, that R1 denied them this benefit and fixed their pay instead, with reference to the pay last drawn by them, in the post of UDC. They further claim, that the TP, entails higher responsibilities, than that of UDC I/c and therefore, they are entitled to the benefit of FR 22-C, with reference to the pay last drawn by them, in the post of UDC I/c, while fixing their pay in the TP.

9. They state, that their colleagues in the ESIC, similarly placed like them, had filed Applications Nos. 67 to 69 and 78 of 1987 before this very Bench of the Central Administrative Tribunal [C.S.GOPAL SHARMA & 3 ORS. -vs.- DIRECTOR GENERAL, ESIC, NEW DELHI & ANR.]



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and had succeeded in getting a decision in their favour, in deriving the benefit of FR 22-C in the fixation of their pay, in the TP, with reference to the pay last drawn by them, in the post of UDC I/c. The operative part of the judgment, rendered in the aforesaid applications on 26-5-1987 reads thus:

"5. We have considered the rival contentions carefully. We do not agree with Shri Papanna that merely because the applicant held posts of LDC i/c as a temporary arrangement they are not entitled to the benefit of FR 22-C. We are unable to understand how the posts of LDC i/c can be treated as ex-cadre posts. As a matter of fact posts of UDC i/c existed at the material time in every department of Government. Therefore, we do not agree that these posts were ex-cadre posts disentitling the applicants to the benefit of FR 22C on their appointment as Head Clerks. We have gone through the decision of this Tribunal in A.Nos. 170 and 171/86 and we are entirely in agreement with the decision rendered therein that the post of Head Clerk carries higher responsibilities than that of a UDC i/c and is in fact a promotional post. We therefore hold that the applicants are entitled to fixation of their initial pay as Head Clerk under FR 22C with reference to the pay drawn by them as UDC i/c immediately before their appointment to the post. The respondents will fix the initial pay of the applicants accordingly and pay the applicants all consequential arrears flowing therefrom.

6. In the result, the applications are allowed. Parties to bear their own costs."

10. The

10. The applicants state, that soon after they came to know of the above order, dated 26-5-1987 of the Tribunal, they represented to R-1, to extend the benefit of that order to them. Some of them, who did not get a favourable reply from R-1, submitted a further representation to R-2.

11. The following tabular statement furnishes at a glance, the relevant details of the dates relating to:

- (i) fixation of pay of the applicant, in the TP.
- (ii) their representation thereon to R-1 and R-2; and
- (iii) the reply of R1 and R2, to these representations.

Dates pertaining to						
A.No.	Fixation of pay in the TP	Repn. to R-1	Disposal of representation by R-1.	Repres-entation to R2	Disposal of reprn. by R2	Filing of appln. before the Tribunal.
(1)	(2)	(3)	(4)	(5)	(6)	(7)
<u>I. 1st Set:</u>						
1580	22.7.81	26.5.87	21.6.88	27.7.88	19.8.88	29.9.1988
1581	22.3.84	25.4.88	"	3.8.88	3.9.88	"
1582	6.8.80	28.4.88	"	-	-	"
1583	27.4.81	20.4.88	"	27.7.88	19.8.88	"
1584	23.11.82	11.5.88	"	-	-	30.9.88
1585	?	13.5.88	"	29.7.88	2.9.88	"
1810	17.6.81	25.4.88	"	1.8.88	2.9.88	10.11.88
1825	17.8.84	7.6.88	"			24.11.88
<u>II. 2nd Set</u>						



II. IIInd Set:

(1)	(2)	(3)	(4)	(5)	(6)	(7)
1614	10-3-83	21-4-1988	21.6.88	-	-	3.10.88
1615	13.12.82	25.4.88	"	-	-	"
1616	17.6.81	21.4.88	"	-	-	"
1617	1981	"	"	-	-	"
1618	1982	"	"	-	-	"
1619	16.8.80	25.5.88	"	-	-	"
1620	1979/81	28.4.88	"	-	-	"
1621	?	30.5.88	"	1.8.88	2.9.88	"

12. The applicants have appended copies of their representations as above, to R1 and R2 and of the replies of the latter thereto (negativ ing their request) on their respective applications.

13. Aggrieved, the applicants have approached this Tribunal, through their present applications for redress.

14. The respondents have filed their reply to Applications Nos. 1614 to 1621 of 1988, resisting the same. These were heard by me on 25.11.1988 and their further hearing was adjourned to 8.12.1988, to enable counsel for the respondents, to produce certain documents, which were considered by me as essential, to help resolve the preliminary objection of limitation raised by him. When the matter in regard to the aforesaid applications came to be further heard on 8.12.1988, Counsel for the respondents filed some

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of these documents, along with a statement of additional objections, in respect of A.Nos.1614 to 1621, serving a copy thereof on the Counsel for the applicants in these cases. He however expressed inability to argue the matter, owing to unforeseen urgent reasons and prayed for a short adjournment. The matter was therefore adjourned to 20-12-1988, to be heard along with the connected applications aforementioned.

15. When the cases were heard on 20-12-1988, Shri Papanna furnished copies of the following references on my direction:

(i) Letter No.53.A-27.17.1.76 Estt.Dated 23.7.1980 addressed by R-1 to R-2, seeking clarification regarding fixation of pay, in respect of UDC I/c, on implementation of the revised scale of pay, pursuant to the recommendation of the III Central Pay Commission, with reference to the instructions issued in this regard by R2, in his Memo dated 23-6-1980.

R1 had cited therein, two specific cases, one of Shri V.Krishnamurthy and the other of Shri M.S.Sreepada Rao resulting in recovery of substantial excess payment of emoluments, on account of revised fixation of pay in the TP. He had stated therein, that quite a number of cases necessitated review, in this light, to help determine the total quantum of recovery of emoluments, owing to revised



fixation of pay, R1 had therefore sought instructions from R2, in regard to fixation of pay of the employees concerned and had brought to his notice, that pending clarification from R2, in the matter, recovery of excess payment in these two cases was abeyant and these two incumbents were being allowed to continue to draw the emoluments as at present.

(ii) D.O. Letter No.53.A.27.17.1.76 Estt. I dated 27-6-1981 addressed by R1 to the Regional Director, ESIC under R2, inviting attention to his earlier letter dated 23.7.1980 aforementioned, and to the several reminders sent thereon and impressing the need for instructions early, in regard to fixation of pay in the TP.

He had further stated therein, about 20-25 cases were involved, where excess recovery of emoluments was to be effected, according to the revised pay fixation and had brought to the notice of R2, that this recovery was stayed, pending instructions from him.

16. Shri Papanna informed, that R2 has not yet issued instructions in the matter, either in regard to fixation of pay or recovery of excess payment of emoluments.

17. As ascertained from Shri Papanna in the course of the hearing, pay of the applicants in both sets of the applications, was fixed twice in the TP

as  
as

as under:

(i) The pay was originally fixed under FR 22(a)(ii) [Cols.7 and 8 of the tabular statement in para-4 above] with reference to the pay drawn as UDC I/c immediately prior (col.6 ibid) to promotion in the TP, safeguarding however, the pay drawn as UDC I/c.

(ii) The above pay was later revised (Cols.9 and 10 ibid) under FR 22(c) with reference to the deemed pay drawn as UDC (col.5 ibid) without safeguarding however, the pay drawn as UDC I/c (Col.6 ibid), which resulted in substantial recovery of the emoluments already drawn, by the employees, according to the original pay fixation.

18. Shri Papanna filed a reply to A.No.1580 on 20-12-1988, countering the same, serving a copy thereof, on counsel for the applicant therein, and submitted that he proposed to adopt the same in respect of the remaining applications in the 1st set.



19. When Applications in the IIInd Set came up for hearing on 25-11-1988, Shri Papanna raised the following preliminary objections. Firstly, he submitted, that these applications were not filed individually, in Form I, as prescribed in Rule 4 of

the

the Central Administrative Tribunal(Procedure) Rules 1987, but in a combined form, which was not permissible under these Rules and therefore, these applications could not be entertained by this Tribunal.

20. On the face of it, this contention of Shri Papanna seems captions and does not ring true, as the "seeming" infirmity, does not in any manner fetter the even course of justice. It must be remembered, that the reason of law is the soul of law and in that context, one has to bear in mind the legal maxim, that too much subtlety in law is discountenanced - nihil subtilitas in jure reprobatur. This Tribunal has accordingly entertained many applications of the like, hitherto. In this background, it is apparent, that Shri Papanna is making a fetish of the so called infirmity and therefore, his contention in this regard, has merely to be stated to be rejected outright, as bereft of merit.

21. Shri Papanna next raised the other preliminary objection, in regard to the 1Ind Set of applications, on the score, that they were hit by the bar of limitation, under Section 21 of the Administrative Tribunals Act, 1985. He iterated this impediment, in regard to the 1st Set of applications also, stating, that the cause of action had arisen, for all the applicants, as long back as between 1980 to 1982. He

also urged, that all these applications were not maintainable, as the grievance therein, arose from an order of pay fixation, passed on a date more than 3 years immediately preceding the constitution of this Tribunal i.e., 1-11-1985 and therefore, this Tribunal in the light of its decision in AIR 1986 CAT 203 (V.K.MEHRA v. THE SECRETARY, UNION MINISTRY OF INFORMATION AND BROADCASTING) had no jurisdiction, power or authority to entertain this application and therefore, these applications were liable to be rejected in limine.

22. He pointed out, that ESIC, New Delhi, had by its memo dated 23-6-1980(Ann.R-1, in the 1st Set) clarified inter alia, to all the Regional Directors of ESIC, as to the manner in which the <sup>the</sup> post of <sup>the</sup> pay in the HC should be fixed. This was iterated by R-1, by his Memo dated 21-7-1980(Ann.R-2), to all the Local Office Managers of ESIC. It was stated in the said Memo, that the post of UDC I/c, would be treated as an ex-cadre post, till the Recruitment Regulations for the said post, were finalised and that the pay in the post of HC, would be fixed under FR 22(C), with reference to the pay drawn as UDC, on the date of promotion as HC.



23. Shri Papanna affirmed, that the pay of all the applicants was fixed accordingly, on their

promotion

promotion to the post of HC. and they accepted the same without demur, over the years, inclusive of the instructions contained in the aforesaid memos dated 23-6-1980 and 21-7-1980. In these circumstances, he asserted, that the applicants were barred by limitation and also estopped from questioning their pay fixation, in the post of HC, at this distance of time.

24. Shri Papanna asserted, that none of the applicants, had addressed any representation to the concerned authorities in the ESIC, that they were aggrieved with the fixation of their pay, in the TP, according to para 17 above, except those submitted by them to R-1 (and by some, to R2 as well) as indicated in para 11 above. As long a period varying from 6 to 8 years had elapsed, from the date, the actual cause of action had arisen to them, he stressed, and therefore, the applications he submitted, were hit by the bar of both limitation, as well as maintainability.

25. Countering the question of limitation and maintainability, raised by Shri Papanna, at the threshold, Shri Srinivasan, Counsel for the applicants in the ILdSet, relied on a long catena of rulings as under, to develop his argument:

S.No.	Citation	Ratio
(1)	(2)	(3)
(i)	AIR 1982 Cal. 307 KUMAR VEDA KANTHA SINHA vs. STATE OF WEST BENGAL & ORS	In considering the question of delay, the merits of the case should be taken into account as also the effect of delayed grant of relief.

(1)

(2)

(3)

(ii) AIR 1982 Delhi 83  
(S.C.MALIK v. P.P.  
SHARMA).

Delay in making petition would  
not be a ground for rejecting  
relief if appointment had been  
unconstitutional.

(iii) 1986 ATC 531  
(MANOHAR-  
SITARAM NANDANWAR  
vs. U.O.I.)

Limitation for approaching the  
Tribunal, commences from the date  
of rejection of the representa-  
tion, against the impugned order.

(iv) AIR 1986 SC 508  
(RAGHUBIR JHA vs.  
STATE OF BIHAR &  
ORS.)

Suit filed within 3 years from  
the date of communication of the  
order of rejection relating to  
discharge of a Government servant  
Bar of limitation does not apply.

(v) AIR 1986 SC 2086  
(K.R.MUDGAL & ORS.  
v. R.P.SINGH & ORS.)

Petition challenging inter se  
seniority, filed after 18 years  
after issuance of the 1st  
Seniority List, dismissed on  
grounds of laches.

(vi) 1986 ATC 531  
Bombay Bench  
(MANOHAR SITARAM  
NANDANWAR v.U.O.I.)

Limitation commences from the  
date of rejection of representa-  
tion (relating to retrospective  
promotion as a result of revision  
of seniority).

(vii) AIR 1988(2) CAT 499  
Calcutta.  
(ANANTHA KUMAR MONDAL  
v. U.O.I. & ORS.)

Claim for Overtime Allowance  
relating to the period from  
3.4.66 to 18.8.72 - Applicant  
became aware of his right only  
after the right was estab-  
lished by a judgment delivered  
on 30-5-79. Applicant there-  
after made representation,  
starting from 1980 onwards.  
All representations remained  
unanswered. Final decision  
taken on 11-8-1986 when the  
claim of the applicant and  
others similarly placed employ-  
ees were rejected. Petition  
filed on 23-2-87, claiming the  
above relief - Application  
held to be not barred by time.



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(1)	(2)	(3)
(viii) AISLJ 1987(1)CAT 489 Patna Bench. (MAJOR YUDHISTIR SINGH v. G.O.I. & ORS.)		Limitation starts with reference to representation and not advice of a decision (relating to retirement).
(ix) ATR 1988(1)CAT 1, Principal Bench, Delhi. (B.KUMAR v. U.O.I. & ORS.)		Limitation runs from the date of rejection of the representation and the same will not hold good where the Deptt. concerned chooses to entertain a further representation and considers the same on merits before disposing of the same.
(x) AISLJ 1988(2) CAT 217 Calcutta Bench. (BIBAS CHAKRABORTHY & ORS. -vs.- U.O.I. & Ors.)		Limitation does not apply, since the applicants were constantly pursuing their claim when the cause arose in mid-seventies. Their claim was said to be under consideration and was not negatived. Application filed in 1987, was not hit by limitation.
(xi) AISLJ 1988(2) CAT 273 Delhi Bench. (RAMNATH CHADHA v. U.O.I.)		Applicant was discharged in 1959 and reappointed in 1962. The intervening period was treated as break in 1979. It was held that the 1959 order merged with the 1979 one; hence there was no bar of limitation.
(xii) 1987(2) ATC 852 Calcutta Bench. (KANAK KUMAR SINHA vs. CHAIRMAN, CENTRAL BOARD OF DIRECT TAXES & ORS.)		The delay of about 6 years on the part of the respondents in settling arrears of salary was unconscionable; hence interest was awarded.
(xiii) 1987(2)ATC 444 J&.Bench (GOPAL ANANT MUSALGAONKAR -vs.- UOI & ORS.)		Court or Tribunal has the judicial discretion to decide the plea of laches and remissness, in filing writ petitions depending on reasonableness of circumstances in each case. In the case of fundamental right there is a continuing

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wrong, so long as the claimant is in service and it is not redressed (In this case, the Tribunal exercised discretion of condoning delay or laches (18 years) as the petitioner was a low-paid functionary (peon) and was in indigent circumstances. The matter pertained to reversion for failing in confirmation test).

(xiv) 1987(2)ATC 32  
Jabalpur Bench  
(MUNNILAL v. UOI  
and ORS.)

Petition filed 24 years after entering service in regard to change of date of birth. Employee was illiterate. Identity card issued by the Employer supporting his claim. Delay condoned on this circumstance.

(xv) 1988(6) ATC 609  
Jodhpur Bench  
(LAXMANDAS v. UOI  
& ORS.)

Applicants were awaiting decision of a case and thereafter, submitted representation relating to their reversion. Meanwhile, the period of limitation expired. Delay was condoned in exercise of discretionary power on the premise, that the applicants were justified to await the decision. Guidelines for condonation of delay as enumerated in AIR 1987 SC 1353 (Collector, Land Acquisition case) were outlined and their import was brought out.

(xvi) 1988(8) ATC 49  
DABALPUR BENCH  
(SUSHILA BAI v.  
UOI & ORS)

Employee expired on 25-9-1984. Widow was informed on 29-10-85 that she was entitled to 50% of the Provident Fund dues. Notice under Sec. 80 of the CPC, was issued on 28-11-1985. Application was filed on 25-11-1985. This was held to be in time.



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26. Shri Srinivasan therefore submitted, in the light of the above rulings, that the question of limitation had to be decided on the merits of each case and the Tribunal could exercise its judicial discretion, in doing so. He asserted that his clients had a strong case to prove, that the delay if any, on their part, in approaching this Tribunal was unconscionable, in the peculiar factsituation of their cases. He vehemently refuted the allegation of Shri Papanna, that his clients had acquiesced in the fixation of their pay in the TP, as shown in para 4 above. He said, that the matter was under consideration of R-1 but as there was no progress, some of the employees who were similarly placed as his clients, as in GOPAL SHARMA's case (para 9) filed writ petitions in the High Court of Judicature, Karnataka in 1983, after waiting for a reasonable time, for a favourable decision from the respondents. Those writ petitions came to be transferred to this Tribunal he said, consequent to enactment of the Administrative Tribunals Act, 1985. His clients he said, were hopefully awaiting the decision in that case, relying on the dicta of the Supreme Court in 1985 SCC(L&S) 526 [INDER PAL YADAV & Ors. -vs.- U.O.I. & ORS.] that those who could not approach the Court, need not be at a disadvantage, as compared to those who rushed to it and that if they were otherwise similarly situated, they were entitled

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to similar treatment, if not by anyone else, at the hands of the Court.

27. Shri Srinivasan assiduously argued, that his clients were sufficiently vigilant, as to their cause of action, in the light of the above dicta of the Supreme Court and had promptly represented their grievance to R-1 and R-2 (by some of them) for redress, when this Tribunal rendered its decision on 26-5-1987 in GOPAL SHARMA's case, as is seen from the details furnished in para-11 above. He therefore vehemently pleaded, that his clients were not hit either by the bar of limitation or maintainability, as alleged by Shri Papanna.

28. Shri Holla, Counsel in the 1st Set of applications urged, that it was the primary duty and responsibility of the respondents, to fix the pay of his clients correctly, under the statutory rules viz., FR 22-C on their promotion from the post of UDC or UDC I/c as the case may be, to the TP, but they failed to do so, in the case of his clients, even after the decision of this Tribunal in GOPAL SHARMA's case on 26-5-1987, until which, he stated, his clients were not aware of the correct position in regard to the fixation of their pay. The cause of action for them arose as on the date,



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when the above decision was rendered by this Tribunal in GOPAL SHARMA's case, wherein the applicants were similarly placed. The respondents he argued, could not make an invidious distinction between those who approached the Court/Tribunal for redress and those who did not, even though similarly circumstanced, to substantiate which, he sought to derive support from INDER PAL YADAV's case (para 26) relied upon by Shri Srinivasan.

29. He submitted, that his clients had promptly submitted their representations to R1 and R2 (some of them) for redress, as shown in para-11 above, no sooner than this Tribunal rendered its decision on 26-5-1987, in GOPAL SHARMA's case.

30. He invited attention to the Order dated 22-7-1981 (Ann.H) issued by R-1, in regard to fixation of pay in TP and pinpointed, that the name of one of his clients viz., Shri T.K.Pandarish (A-1580) appeared therein. He focussed attention on the concluding para of Ann.H, which reads thus:

"The Regional Director has also approved that recovery of excess payment of pay and allowances arising out of re-fixation of pay/ increment ordered above, upto the date of issue of Hqrs. memo under reference, may be kept in abeyance, till the Hqrs. decision for the reference made by this office on the said matter is received."

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31. In the above background, Shri Holla argued, that the question of correct refixation of pay in TP, not only in respect of A-1580, but of all others in the 1st Set of applications, who were similarly circumstanced, was very much alive, as even though more than 7 years had elapsed, no decision seems to have been arrived at, on the proposals said to have been sent by R1 to R2, as long back as <sup>in</sup> 1981 and the entire matter was still unresolved, and was in a state of flux, he submitted. In these circumstances, he trenchantly pleaded, that it ill-behoved the respondents, to hold the bar of limitation and maintainability, against his clients. Besides, he pointed out, that neither R1 nor R2 had in their reply to the representations, filed by the applicants (para-11 above), <sup>as</sup> pointed out, that the same were barred by limitation.

32. Shri Holla endeavoured to bolster his case on this point, relying not only on the rulings already cited by Shri Srinivasen, but also on the following further decisions:

S.No. (1)	Citation (2)	Ratio (3)
(i)	AIR 1960 SC 335 (RUKHMABAI v. LALA LAKSHMINARAIN & ORS.)	There can be no "right to sue" until there is an accrual of the right asserted in the suit and its infringement or at least a clear and unequivocal threat to infringe that right by the defendant against whom

the



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the suit is instituted. Where a particular threat gives rise to a compulsory cause of action, depends on a question whether that threat effectively invades or jeopardises the said right.

(ii) AIR 1987 SC 1353  
(COLLECTOR, LAND  
ACQUISITION,  
ANANTNAG & ANR.  
-vs.- MST. KATIJI  
& ORS.)

Principles for a liberal approach towards condonation of the delay enunciated, highlighting inter alia, that when substantial justice and technical considerations are pitted against each other, the cause of substantial justice is to be preferred, for the other side, cannot claim to have vested right, in injustice being done, because of non-deliberate delay and that refusing to condone delay, can result in a meritorious matter being thrown out at the very threshold and the cause of justice defeated.

33. Shri Papanna, in reply, sought to rebut the contentions of both Counsel, on the point of limitation and maintainability and distinguish the various rulings relied upon by them, to buttress their case. Referring to RUKHMABAI's case, he contended, that it envisaged a compulsive cause of action, necessitating filing of a suit and that the threat thereof, should be given effect to. This was not the case, in regard to the applications before the Tribunal, he said, as the threat (cause of action) arose as far back as 1981 and therefore RUKHMABAI's case was not relevant, he asserted.

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34. The dicta of the Supreme Court in COLLECTOR, LAND ACQUISITION case, he submitted, only amplified the scope of Section 5 of the Limitation Act, in relation to the original jurisdiction of the Court and nothing more. Besides, there was no application from any of the applicants in the present cases for condonation of delay, he argued. He therefore pleaded, that the dicta in the above case, did not come to the avail of the applicants and urged, that all the applications be rejected in limine, on the impediment of limitation and non-maintainability.

35. I have examined carefully, the averments of both sides, on the question of limitation and non-maintainability of the applications. As stated in 1953 All 747 FB (BANKEY LAL BABU), the rules of limitation are prima facie, not substantive rules but are rules of procedure and they neither create any rights in favour of any person nor define or create any causes of action but merely prescribe that remedy could be exercised, only upto a certain period and not subsequently. Though all the rulings relied upon by both Counsel for the applicants, may not squarely govern the cases before me (in fact some of them as at S.No. (v) and (xi), in the tabular statement, at para 25 above, are beside the point), it is clear therefrom

that



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that the Court/Tribunal, has to exercise its discretion judiciously, while condoning delay, taking duly into account, the peculiar facts and circumstances of each case.

36. It is seen from the case produced by the respondents, on my direction, that R1 had, by his letter dated 23-7-1980, addressed to R2, requested for clarification, in regard to fixation of pay in TP, under FR 22-C, as this had resulted in ----- substantial recovery of overpayment made, to illustrate which, he had cited two specific instances and had sent several reminders thereon, but to no avail, as is evident from his subsequent Letter dated 27-6-1981, addressed to R-1. Pending clarification from R-1, R2 is seen to have abeyed overpayment of emoluments to the concerned employees, on account of pay fixation as above. The whole matter thus appears to be in a nebulous state(vide paras 15 and 16 above).

37. Shri Papanna stated, that the above reference dated 23-7-1980, was made by R-1 suo motu, without any representation having been made in this regard, by any of the affected employees. Scrutiny of the pertinent case papers reveals, that this does not accord with facts, as the Karnataka ESIC employees, had addressed a representation to the concerned

 authorities

authorities earlier, in regard to pay fixation and recovery of overpayment. Some of the employees namely, Shri T.A.Raman Kutty and Shri C.S.Gopal Sharma similarly placed like the applicants in the cases before me, are seen to have addressed a written representation in this regard, to R-1 later, on 24-6-1981.

38. Shri Holla submitted, that his clients were not aware of the Memo dated 23-6-1980 issued by R-1, to all the Regional Directors of ESIC and of Memo dated 21-7-1980 issued by R-2, to all the Local Office Managers of ESIC on 23-7-1980, in regard to pay fixation in TP and therefore, no cause of action could have arisen to them, with reference to these memos. This does not seem to be credible, considering the overall facts of the case and particularly, the fact, that some of their colleagues, who were in like situation, had agitated the matter, before the concerned authorities. It is therefore apparent, that the applicants were at least, indirectly aware of the implications of the aforesaid two memos.

39. Nevertheless, the fact remains, that R-1 stayed recovery of overpayment as a result of fixation of pay under FR 22-C in TP and this gave the applicants a glimmer of hope of relief but that hope seems to have been belied, even though more than 8 years have elapsed.



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Some of the employees, other than the applicants before me, seem to have approached the High Court of Judicature, Karnataka in 1983 through Writ Petitions as in GOPAL SHARMA's case, for relief, after having waited for nearly 3 years.

40. Shri Srinivasan submits, that since the above colleagues of his clients, who were similarly placed, had approached the High Court of Karnataka for redress, his clients thought it proper, to await the result of their writ petitions and not to rush to Court, relying on the dicta of the Supreme Court in Inder Lal YADAV's case.

41. The statement of Shri Papanna, that the cause of action for all the applicants, arose as long as 8 years back, with reference to the date of their revised pay fixation, is not true in all cases, as in some cases, the pay was so fixed in 1982 and even 1984 (para 4 above).

42. Taking a holistic view of all the above facts and circumstances and considering specially, that even after a lapse of as long as 8 years, the respondents have not as yet resolved the question of fixation of pay in the TP and waiving of recovery of overpayment of emoluments, in respect of the affected ESIC employees and have thus left them in "beguiled expectation" so far, keeping the matter

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yet alive, I feel it would be unfair in this fact-situation, to hold the bar of limitation and maintainability against the applicants. The dicta of the Supreme Court in INDER LAL YADAV's case, really comes to their aid, specially when their colleagues in GOPAL SHARMA's case, had approached the High Court for redress, within a reasonable period of 3 years.

43. The contention of Shri Papanna, that R-1 should not have indefinitely awaited instructions from R-2, on the Letter dated 23-7-1980, addressed to him, seeking clarification in regard to pay fixation but should have finalised the matter, inclusive of recovery of overpayment of emoluments and that R2 was not bound to give him a reply, on the face of it, is bizarre and exposes the administration to unjustifiable callousness but justifiable criticism. It is hoped, that the respondents will resolve the matter now at least, without further loss of time, bearing in mind the legal maxim, that the law always abhors delay - lex delationes semper exhorret. For the reasons aforesated, the actual cause of action for the applicants, in my view, arose from the date of the decision of this Tribunal, namely 26-5-1987 in GOPAL SHARMA's case, which resulted, in an invidious distinction between those employees, who approached the High Court/Tribunal

and



and those who did not, violating thereby, the principle of equality, enshrined in Articles 14 and 16 of the Constitution. The applicants are seen to have represented thereafter, to the concerned authorities, with the desired expedition, for redress, as is evident from the details furnished in para 11 above.

44. In view of the foregoing, I overrule the preliminary objection raised by Shri Papanna, in regard to limitation and maintainability.

45. The next question fervently canvassed by both Counsel, was on the law of "binding precedents", recognised in Article 141 of our Constitution, according to which, they urged, that the decision of this Tribunal in GOPAL SHARMA's case (para 9 above), which was on all fours, with the cases before me, was binding on the respondents. Shri Srinivasan relied on the following rulings, to buttress his case:

(1) \_\_\_\_\_ (2) \_\_\_\_\_ (3) \_\_\_\_\_

(i) 1985 II LLJ 303 (PIARA LAL & ORS. v. STATE OF PUNJAB & ORS.)	Declaratory judgments of the Court dealing with the legality of status, rules and Govt. Policies are binding not only on the parties, to the legal proceedings but on others also, who may be affected incidentally, by such declaration.
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(1) (2) (3)

(ii) 1985 SCC(L&S)526  
(INDRAPAL YADAV v.  
U.O.I. & ORS.)

Those who could not come to Court, need not be at a disadvantage as compared to those who rushed into the Court. If they are otherwise similarly situated, they are entitled to similar treatment, if not by any one else, at the hands of this Court.

(iii) ATR 1988(2)CAT 518  
Principal Bench,  
New Delhi.  
(A.K.KHANNA & ORS.  
vs. U.O.I. & ORS.)

Not extending benefit of a judgment, to others who were similarly placed but never a party to that judgment, would amount to discrimination, violative of Articles 14 and 16 of the Constitution.

46. Shri Srinivasan relied on the following decisions to bring out, that in like cases, the persons should not be treated differently, and the judgment should be the same:

(i) AIR 1985 SC 1124 (P.SAVITA & ORS. v. UOJ)

(ii) Appln.No.1205/88(F) decided by the Bangalore Bench of the Central Administrative Tribunal on 9-12-1988.

47. Shri Srinivasan, also invoked the principle of judgment in rem, enunciated by the Bangalore Bench of the Tribunal, in Applications Nos.120, 1537, 1605 to 1607 and 1626 of 1986, decided on 30-3-1987, to which I was a party. That matter related/revision of pay scales of Field Investigators in the National Sample Survey Organisation. It was held therein, that the

judgment



judgment of the High Court of Judicature of Karnataka in an allied case was a judgment in rem and was therefore applicable to all other persons similarly situated as the writ petitioners, who were not parties to that judgment.

48. Placing reliance on AIR 1986 SC 180 (OLGA TELLIS & ORS. v. BOMBAY MUNICIPAL CORPORATION & ORS.) he stressed, that the Supreme Court had observed in that case, that procedure which is unjust or unfair in the circumstances of a case, attracts the vice of unreasonableness, thereby vitiating the law, which prescribes that procedure and consequently the action taken under it. It had further observed, he said, that ~~the~~<sup>an</sup> action must firstly be within the scope of the authority conferred by law and secondly, it must be reasonable. Shri Srinivasan alleged, that none of these principles were followed by the respondents, in the case of his clients, specially when it entailed civil consequences to them, in substantial loss of emoluments, as a result of erroneous fixation of pay in the TP. No show cause notice was given to them he submitted, before their pay was fixed in TP, to their grave detriment. This was grave violation of the principles of natural justice, he stated.

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49. Shri Holle, Counsel for the applicants in the 1st Set of applications, relied on the following dicta of the Supreme Court in AIR 1961 S.C. 1457 (DARYAO & ORS. v. STATE OF U.P. & ORS.) to bring home the point, of binding nature of the decision, rendered by this Tribunal, in GOPAL SHARMA's case:

"The argument that res judicata, is a technical rule and as such, is irrelevant in dealing with petitions under Art.32 cannot be accepted. The rule of res judicata as indicated in S.11 of the Code of Civil Procedure has no doubt some technical aspects, for instance the rule of constructive res judicata may be said to be technical; but the basis on which the said rule rests is founded on considerations of public policy. It is in the interest of the public at large that a finality should attach to the binding decisions pronounced by Courts of competent jurisdiction and it is also in the public interest that individuals should not be vexed twice over with the same kind of litigation. If these two principles form the foundation of the general rule of res judicata they cannot be treated as irrelevant or inadmissible even in dealing with fundamental rights in petitions filed under Art.32.

xx                   xx                   xx                   xx  
xx                   xx                   xx                   xx

The binding character of judgments pronounced by courts of competent jurisdiction is itself an essential part of the rule of law, and the rule of law obviously is the basis of the administration of justice on which the Constitution lays so much emphasis."



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50. Shri

50. Shri Holla also alleged, as argued by Shri Srinivasan, that the respondents had violated the principles of natural justice, while fixing the pay of his clients in the TP.

51. Shri Holla submitted, that the Special Leave Petition filed by the respondents in GOPAL SHARMA's case, in the Supreme Court was rejected and therefore, that judgment had become binding in all similar cases.

52. In rebutting the above contentions of both Counsel for the applicants, Shri Papanna submitted, that the various rulings cited by them, to bring home the point of "binding nature" of the judgment in GOPAL SHARMA's case, had no application to the present cases before the Tribunal, in that, the judgment in that case, bound only the parties thereto and not others. The fact that the Supreme Court had rejected the Special Leave Petition in GOPAL SHARMA's case, could not, for the reasons stated by this Tribunal in Applications Nos. 1208 to 1486 of 1988, recently decided on 14-12-1988, he said, lead to infer, that the decision in GOPAL SHARMA's case had a binding effect, on the present cases.

53. Referring to INDER PAL YADAV's case, he said, only the declaration by the Supreme Court under Article 141 of the Constitution was binding on all parties

similarly

similarly situated and which had not approached it. The judgment of this Tribunal or of a High Court, he submitted, did not have such a binding effect.

54. Besides, Shri Papanna contended, that the applicants could not regard themselves, as similarly placed, as compared to the applicants in GOPAL SHARMA's case. There was a patent difference he said, between those who approached the Court and those who did not, though otherwise their grievance may be similar. The applicants in/present cases, he therefore argued, could not claim parity, with those in GOPAL SHARMA's case. For like reasons, Shri Papanna submitted, the applicants could not seek benefit from DARYAO's case too.

55. The dicta of the Supreme Court in the case of OLGA TELLIS case, he submitted, had no relevance to the present applications, as the applicants could not complain of violation of natural justice, when for eight long years they acquiesced without demur in the fixation of their pay in TP.

56. As regards A.K.KHANNA's case, Shri Papanna submitted, that the questions of limitation and jurisdiction, were not raised therein, no principles were laid down in the decision therein and the points urged before this Tribunal, were not directly in issue and therefore, <sup>merely</sup> the decision in that case was recommendatory and advisory in nature.



57. Shri Papanna did not react to the other rulings, cited by both Counsel and in particular, on the point of judgment in rem and its implications, as argued by Shri Srinivasan.

58. Shri Papanna submitted, that in GOPAL SHARMA's case, all the points urged in the present applications, were not examined by the Tribunal and therefore, the decision in that case, would not squarely govern the cases now before the Tribunal.

59. I have examined carefully the rival contentions on the above points. The various rulings relied upon, by both Counsel for the applicants, to advance their point, on the question of binding effect, of the decision in GOPAL SHARMA's case, are apposite to the present cases. In particular, the ratio of the decision in the case of A.K.KHANNA by the Principal Bench of the Central Administrative Tribunal, New Delhi, with which I deferentially concur and in that of INDER PAL YADAV, has a direct bearing and concludes the question.

60. The submission made by Shri Papanna that the decisions of only the Supreme Court have a binding effect in like cases, where the parties did not appear before the Court, but not those of the High Court or this Tribunal is indeed startling.

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Such a submission can emanate only from an inadequate comprehension of our Constitution and has to be rejected as patently ill-founded.

61. The other distinction, which Shri Papanna sought to make between the parties which appeared before a Court and those which did not, though otherwise their case was alike, so as to state that they were not similarly placed, seems to me as an overwrought figment of imagination. If such a quaint view is taken, I am afraid, that the legal maxims: de similibus idem est judicium (i.e., in like cases, the judgment is the same) or in consimile casu, consimile debet esse remedium (i.e. in similar cases, the remedy should be similar) would only remain on paper and the poor litigant would only be vexed, by driving him to Court needlessly, at no little expense and hardship, as pointedly observed by the Supreme Court, in Inder Pal YADAV's case.

62. As regards the question of judgment in rem, urged by Shri Srinivasan (para 47 above), to which Shri Papanna did not react, it is pertinent, to refer to the decision of a 3-Member Bench in Applications Nos. 27 and 28 of 1987 (JOHN LUCAS & ANR. v. THE ADDITIONAL CHIEF MECHANICAL ENGINEER, SOUTH CENTRAL RAILWAY & ORS.) decided by the Bangalore Bench of the Central Administrative Tribunal, wherein Hon'ble Shri Justice K. Madhav Reddy, Chairman, speaking for that Bench,



observed

with at length, in SADASHIV's case. In that case, it has been clearly stated (para 20), that the principle enunciated in the allied case, in Writ Petition No.6086 of 1970, filed by Shri V.R.Hegde, was being given effect to, lest it should result in invidious discrimination, between Shri V.S.Hegde on the one hand and the applicants on the other, which was not desirable. The respondents would need to realise, that perpetuation of such discrimination among employees, similarly circumstanced, would not conduce to administrative efficiency and harmony.

67. Shri Papanna submitted, that the post of UDC I/c, was filled in from amongst the UDCs, not strictly in order of seniority but according to the willingness of the employees. This was refuted by Counsel for the applicants, by producing a copy of the Memorandum dated 14-7-1978, issued by the Administrative Officer of the ESIC. I have perused the same and notice, that it is explicitly stated therein, that the post of UDC I/c is to be filled in, strictly according to seniority, unless a senior agrees to forego his claim, for appointment to this post. The submission of Shri Papanna on this point, therefore is ill-founded.

68. In the end, Shri Papanna submitted, that in case the respondents did not succeed in these cases, the applicant's may be given the benefit of FR 22-C, only with prospective but not retrospective effect.

69. I have given due thought to this submission of Shri Papanna.

70. In the light of the above discussion, I hold, that the decision rendered by this Tribunal in GOPAL SHARMA's case on 26-5-1987, governs the present cases, mutatis mutandis and is binding on the respondents. As the decision in the said cases concludes all other points urged in the applications before me, there is no reason to go into those points again.

71. In the result, I hold, that the applicants are entitled to fixation of their initial pay in the TP (i.e., HC, Assistant, Insurance Inspector or Manager Grade-III, as the case may be,) in accordance with FR 22-C, with reference to the pay drawn by them as UDC I/c, immediately prior, to appointment in the TP. The respondents shall fix their initial pay accordingly and grant them all consequential arrears, with retrospective effect within a period of 3 (three) months, from the date of receipt of this order.



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72. The applications are disposed of  
in the above terms. No order as to costs.

Sd/-

TRUE COPY

(L.H.A.REGO) 23. 12. 1988  
MEMBER(A).

*Hall*  
SECTION OFFICER *H*  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

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